

CENTRAL ELECTRICITY REGULATORY COMMISSION

RECORD OF PROCEEDINGS

Petition No.143/2006

Subject: Petition under Section 79 (1) (f) of the Electricity Act, 2003.

Coram: Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Date of hearing: **9.2.2010**

Petitioner: Indraprastha Power Generation Company Ltd, New Delhi

Respondents: Haryana Vidyut Prasaran Nigam Ltd, Panchkula.

Parties present: 1. Shri. M.G.Ramachandran, Advocate, IPGCL
2. Shri R.K.Jain, IPGCL
3. Shri Pratham Kant, Advocate, HVPNL
3. Shri Pawan Kumar Panchal, HVPNL

The learned counsel for the petitioner and the respondent prayed for three weeks time to enable them to file affidavit containing details of the settlement arrived in the matter.

2. Prayer was accepted. The Commission directed the parties to file affidavit with relevant details of the settlement arrived at in the matter, positively, by 26.2.2010.

3. List the matter on 9.3.2010.

Sd/-
(T.Rout)
Joint Chief (Legal)